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CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

M.A.No.300/94 & M.A.No.301/94

in
R.A.No. 21 OF 1994 in

O.A.NO. 76 of 1992.

TEXENO.

DATE OF DECISION 27-7-94.

Union of India & Ors.	Petitioner s
	(Orig.respondents No.1&2)
Mr. R.M. Vin,	Advocate for the Petitioner (s)
Versus	
Labhshankar Bhayabhai Teraiya & Anrs.	Respondents (Orig. applicants)
	Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

- 1. Whether Reporters of Local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

ño

- Union of India through the General Manager, Western Railway, Churchgate, Bombay.
- 2) Divisional Railway Manager, Western Railway, Bhavnagar Division, Bhavnagar Para Bhavnagar.

... Applicant

(Advocate: Mr. R.M. Vin)

(Orig. respondents No. 1 & 2 in O.A.)

Versus.

- 1) Labhshankar Bhayabhai Teraiya,
- 2) Rasiklal Labhshankar Teraiya
 Both residing at Railway Quarter
 No. 23/M 'A' Type,
 Dhola Junction.

Opponents(Orig.applicants)

Decision by circulation.

ORDER

M.A.No.300/1994 and M.A.No.301/94 in R.A.No. 21/1994

in O.A.No. 76/1992

Date: 27-7-94.

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The order of the Tribunal was delivered on 7.3.1994. The review application has been filed on 1/2-6-1994. Accordingly the review application is time barred. No sufficient reasons explaining the delay have been brought out in the M.A. for condonation of this delay. I see no reason for

condonation of delay. Hence M.A. 300/94 is rejected, as M.A. is rejected, R.A. does not survive. M.A.301/94 filed by the applicant for stay of judgment and extension of time is also rejected.

(V.Radhakrishnan) Member(A)

vtc.